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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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O.A. No.1322 of 1994

Dated: 19th April, 1995

Hon. Mr. S. Das Gupta, A.M.

Hon. Mr. T.L. Verma, J.M.

Harbinder Pal Singh, son of late
Dr. Kripal Singh, R/o 68A Stanley Road,
Allahabad. Applicant.

(By Advocate Sri V.K. Jaiswal & Smt.
Arti Raje)

Versus

1. Union of India,
The Comptroller & Auditor General
of India, 10 Bahadur Shah Zafar Marg,
New Delhi.
2. The Principal Accountant General
(A&E) I.U.P. Allahabad.
3. The Accountant General (Audit) I
U.P. Allahabad.
4. The Accountant General (Audit) II
U.P. Allahabad. ... Respondents.

...

O R D E R

(By Hon. Mr. S. Das Gupta, Member(A))

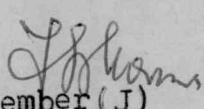
Heard the applicant in person. The applicant
was promoted as Superintendent/Section Officer
on 22.5.1971 on passing S.A.S. Examination. He was
latter promoted to the Selection Grade(S.O.) w.e.f.
10.6.1983. After separation of Accounts from Audit,
the applicant was posted under A.G. Audit-II,
U.P. Allahabad as Assistant Audit Officer. He
was latter promoted as Audit Officer w.e.f. 1.1.1988.
He retired from service on 30.9.1988. The applicant

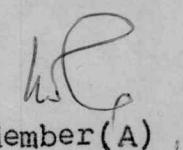
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has now sought the benefit of the decision of this Tribunal in the case of T.A. No. 241 of 1987 O.P. Khare Vs. C & A.G..

2. A large number of similar applications were also filed in this Tribunal. All of them, two cases viz O.A. No. 1765 of 1994 Rama Shanker Tewari Vs. C & A.G. and O.A. No. 1329 of 1994, P.K. Roy Vs. C & A.G. have already been heard and dismissed. Based on these decisions, a large number of similar cases have also been dismissed.

3. The applicant in this case, however, has filed M.P. No. 741 of 1995 in which the applicant has made certain submissions as to why his application could not be dismissed following the decisions in the cases of P.K. Roy and Rama Shanker Tewari. We are not persuaded by the reasons adduced and we are of the view that the present application is also squarely covered by the decisions in the aforesaid two cases. This application is also, therefore, dismissed following the decisions P.K. Roy and Rama Shanker Tewari.


Member (J)


Member (A),

(n.u.)